Statement

State-wise details of estimated surplus power generation potential through bagasse cogeneration projects in sugar mills

STATE	POTENTIAL (MW)
Maharashtra	1,000
Uttar Pradesh	1,000
Tamil Nadu	350
Karnataka	300
Andhra Pradesh	200
Bihar	200
Gujarat	200
Punjab	150
Haryana & Others	100
Total	3,500

## Fake recruitment agents

- 1822. SHRI JAI PRAKASH AGGARWAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
- (a) the details of difficulties faced by Non-Resident Indians being duped by fake recruitment agents;
- (b) the steps and the measures taken by Government to protect NRIs' interests and book these fake Recruitment Agents; and
- (c) the details of the interests served by stamping (Emigration Clearance Not Required (ECNR) status on the Indian Passport and how far they are useful in the present context?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Complaints regarding cheating of Indian workers by unregistered recruiting agents are received from time to time. On receipt of such complaints, the concerned Protectors of Emigrants are directed to file complaints/FIRs against such unregistered

recruiting agents for violation of Section 10 of the Emigration Act, 1983 All State Government/Union Territories have been requested to instruct the Police Stations to keep strict vigil on the activities of the unregistered agents engaged in illegal violations.

(c) Under Section 22 of the Emigration Act, 1983, no Indian citizen can emigrate unless he/she obtains emigration clearance from the Offices of Protector of Emigrants (POE). However, through periodical reviews, the regulatory mechanism has been progressively liberalized and certain categories of persons have been exempted from the requirement of obtaining emigration clearance. Persons belonging to any of these categories are entitled to get the ENCR (Emigration Check Not Required) endorsement on their passports and consequently do not require to obtain any clearance from POE offices.

## Voting rights to NRIs

- 1823. SHRI N.K. PREMA CHANDRAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
- (a) whether Government have initiated any steps to give voting rights to Non-Resident Indians;
- (b) the reaction of Government on to how the voting rights are proposed to be implemented and whether any steps initiated to amend the People's Representation Act for this purpose;
- (c) whether any State legislatures has passed any resolution in this regard, and if so the details thereof; and
- (d) whether Government have any Statistics relating to the number of Non-Resident Indians are eligible for voting rights, if it is allowed?
- THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Yes. A proposal for giving voting rights to Indian citizens only (not PIOs) who are away from their place of residence on account of employment, education or otherwise has been approved by the Government by amending the People's Representation Act. A Bill in this regard has been introduced in the Rajya Sabha on 28 Feb., 2006.
  - (c) and (d) No. Do not arise.